

से निबटाने के लिये रीजनल सेटलमेंट कमिशनर
१०५—एल माडल टाउन, रोहतक के पास
अजिया भेजी थी; और

(ख) इन अजियों पर क्या कार्यवाही
की गई?

I [APPLICATIONS SUBMITTED BY DIS-
PLACED PERSONS OF MANDSAUR DISTRICT,
M.P.

324. SHRI V. M. CHORDIA: Will the
Minister of WORKS, HOUSING AND
REHABILITATION be pleased to state:

(a) the number of displaced persons of
Mandsaur district in Madhya Pradesh who
submitted their applications for finalisation
of their rural land claims to the Regional
Settlement Commissioner at 105-L Model
Town, Rohtak, during the period from 1st
January, 1962 to 15th October, 1962; and

(b) the action taken on these
applications?

निर्माण, आवास और पुनर्वासि विभाग
(श्री मेहरचन्द खन्ना): (क) विस्थापित
व्यक्ति (मुआवजा तथा पुनर्वासि) निधमावली
[डिस्प्लेस्ड परसन्स (कम्पेंसेशन ऐंड रिहै-
बिलिटेशन [रूलर्स] १९५५ के नियम ९७
के अधीन पुनर्वासि अनुदान दिये जाने के
लिए १५ आवेदन प्राप्त हुए थे।

(ख) आठ आवेदन निपटारे जा चुके
हैं और बाकी पर कार्यवाही हो रही है।

[THE MINISTER OF WORKS,
HOUSING AND REHABILITATION (SHRI
MEHR CHAND KHANNA): (a) 15 applications
were received for payment of rehabilitation
grant under Rule 97 of the Displaced
Persons (Compensation and Rehabilitation)
Rules, 1955.

[] English translation.

(b) Eight applications have already been
disposed of and the remaining are under
process.]

NON-REGISTERED MEDICAL PRACTITIONERS in
TRIPURA

825. SHRI T. M. DASGUPTA: Will the
Minister of HEALTH be pleased to state;

(a) whether Government have received
any representation from the All-Tripura Non-
registered Medical Practitioners Association,
Agartala for registering the non-registered
medical practitioners in Tripura who are most-
ly refugees; and

(b) if so, what Government propose to do
in the matter?

THE MINISTER OF HEALTH (DR. SUSHILA
NAYAR) : (a) and (b) The Tripura
Administration forwarded to the Government
of India a list of non-registered medical
practitioners as furnished by the All-Tripura
Non-registered Medical Practitioners Asso-
ciation, Agartala, for considering their names
for registration as medical practitioners. The
Medical Council of India who were consulted
in the matter did not consider any of them
suitable for registration as none possessed any
recognised medical qualification. The Tripura
Administration have been informed accord-
ingly.

INTERVIEW OF DOCTORS FOR SHORT SERVICE
COMMISSION

326. DR. SHRIMATI SEETA PARMANAND:
Will the Minister of HEALTH be pleased to state
whether her Ministry made an offer to the
Ministry of Defence for interviewing doctors
for Short Service Commission; and whether
this offer was accepted and if so, who
interviewed doctors for employment under the
Defence Department?

THE MINISTER OF HEALTH (DR. SUSHILA
NAYAR) : Yes, but the Ministry of Defence
felt that there was